

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No. 204 – IA/755(AHM)2021
In
CP(IB) 563 of 2018

Proceedings under Section 9 IBC

IN THE MATTER OF:

AP Securitas Pvt Ltd
V/s
E-Complex Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 05/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : None
For the Respondent : Mr. Jaimin Dave, Advocate a/w.
: Ms. Hirva Dave, Advocate for R-1
: R-2 is already ex-parte

ORDER
(Hybrid Mode)

It has been informed that the resolution plan has been fully implemented by the RP.
However, today none is present for the RP to press this application.

In the interest of justice re-list on 20.08.2024

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)